Instruction No. 22/2021-Customs

F.No. 401/54/2021-Cus-III
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes & Customs)

North Block, New Delhi
Dated 27th October, 2021

To,

All Principal Chief Commissioners/Chief Commissioners of Customs/Customs (Preventive),
All Principal Chief Commissioners/Chief Commissioners of Customs & Central tax,
All Principal Commissioners/Commissioners of Customs/Customs (Preventive),
All Principal Commissioners/Commissioners of Customs & Central tax,

Subject: - Import of crushed and de-oiled GM soya cake - Relaxation in applicability of provision in Para 6 (b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC(HS) 2017, Schedule I(Import Policy)-reg

Madam/Sir,


2. As per the above said Notifications and Board Instructions:

(i) The Central Government has relaxed the provision in Para 6 of General Notes Regarding Import Policy, Schedule – I (Imports) of the ITC(HS), 2017. Accordingly, Condition No. 6 (b) of General Notes Regarding Import Policy Schedule –I (Imports) of the ITC (HS) 2017 will not apply to import of 12 Lakh Metric ton of crushed and de-oiled GM soya cake (only Non-living organism).

(ii) The above mentioned import is classifiable under ITC HS codes 23040020 and 23040030.

(ii) The above mentioned import is allowed only through Nhava Sheva Sea Port (INNSA1), LCS Petrapole (INPTPB), Mumbai Sea Port (INBOM1), Tuticorin Sea Port (INTUT1), Vishakhapatnam Sea Port (INVTZ1), Ghojadanga LCS (INGJXB), Kolkata Port (INCCU1) and Ranaghat Railway Station (INRNG2), till 31st October, 2021 or until further orders, whichever is earlier.

3. Further, vide Notification No. 25/2015-2020 dated 13.09.2021, DGFT has amended the last date of import i.e. 31st October 2021 in Para 3 of Notification No.
20/2015-20 dated 24.08.2021 to read as "the last date of shipment or the Bill of Lading date (in case of permitted Seaports) or Lorry Receipt date (in case of LCS Petapole) shall be 31.10.2021 or until further orders, whichever is earlier. Further, import consignments of these items with Bill of Lading/Lorry Receipt issued on or before 31st October, 2021 shall not be allowed by Customs beyond 31st January 2022."

4. To facilitate the identification of crushed and de-oiled GM Soya cake, necessary changes have been made in the Bill of Entry format for ITC HS Codes 23040020 and 23040030, to declare the GM status (i.e genetically modified or not) and grade of the product (i.e. Fit for Human or Animal consumption).

5. Considering the quantity, port and time restriction on import of the subject goods, the daily quantum of clearance of the above product is being published on the CBIC website (https://www.cbic.gov.in/htdocs-cbec/home_links/imp-soya) for the benefit and convenience of the Importers. The Importers may be accordingly sensitised about the above facility for planning their Imports in advance, given the quantitative, port and time restrictions in force.

6. Suitable Public Notices for guidance of Importers and trade and orders for officers for sensitising them, may be issued. Difficulty, if any, may be brought to the notice of the Board.

7. Hindi version follows.

Encl: As above

Yours faithfully,

(Kevin Boban)
Under Secretary to the Government of India
विषय:- आईटीएसी (एर्मो) 2017, अनुसूची-1 (आवाज नीति) की आवाज नीति अनुसूची-1 (आवाज) के संबंध में सामान्य दिशानिर्देशों के पृष्ठ 6(ख) के प्राक्तन की प्रयोगता में चूह।

कानून 3464(अ)---क्रम और डी-ऑफिस जीएम सोया केंद्र (केंद्र स्वीकार जीव) के आवाज के संबंध में निर्देशनीय सूचनाएं प्राप्त हैं:

1. (i) दिनांक 27.07.2021 के अध्याय सं. आर-43011/2/2021-एनआरएम_डीएमसीएम के द्वारा, मल्लिकापालन, पसंदपालन और केन्द्रीय मंत्रालय ने दिनांक 31 अक्टूबर, 2021 तक या इससे पहले 12 लाख मीट्रिक टन क्रम और डी-ऑफिस जीएम सोया केंद्र (निर्जीव जीव) के आवाज की अनुमति देने के लिए पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अनुमति/अनुमोदन मांगा।

(ii) उच्चप्रावक के जवाब में, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय ने दिनांक 08.08.2021 के कार्यालय द्वारा स्पष्ट किया है कि, “भूकं जोया की-ऑफिस और क्रम (डीओसी) केंद्र में कोई जीवित परिवर्तित जीव नहीं है, इस मंत्रालय का पर्यावरणीय दृष्टिकोण से सोया केंद्र के आवाज पर कोई गहन लिंग एवं आपत्ति नहीं है।

4717 GI/2021
New Delhi, the 24th August, 2021

No. 20/2015-2020

Subject: Relaxation in applicability of provision in Para 6 (b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC(HS) 2017, Schedule – I (Import Policy).

S.O. 3464(E).—The following communications have been received regarding the import of crushed and de-oiled GM soya cake (Non-living organism only):

1 (i) Vide DO No. R-43011/2/2021-Anim_Dadf dated 27.7.2021, Ministry of Fisheries, Animal Husbandry & Dairying sought permission/approval of MOEF&CC for allowing import of 12 Lakh MT crushed and de-oiled GM soya cake (Non-living organism) upto 31st October 2021, or earlier;
(ii) In response to the above, MOEF vide OM dated 6.8.2021, has clarified that, "Since soya de-oiled and crushed (DOC) cake does not contain any living modified organism, this Ministry has no concerns and no objection for import of soya cakes from environmental angle";

(iii) DoCA vide F. No. M-1/1/2020-PMC dated 16.8.2021 and Corrigendum dated 16.8.2021 has conveyed the approval of the Competent Authority to facilitate the import of 12 Lakh ton of GM soya de-oiled cake; and

(iv) DAHD vide letter dated 19.8.2021 has communicated those imports may be facilitated at 2 ports namely, Nhava Sheva (sea port) and Petrapole border (land port);

2. Therefore, in exercise of powers conferred by Section 3 read with Section 5 of FT(D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby relaxes the provision in Para 6 of General Notes Regarding Import Policy, Schedule – I (Imports) of the ITC(HS), 2017.

3. Accordingly, Condition No. 6 (b) of General Notes Regarding Import Policy Schedule -I (Imports) of the ITC (HS) 2017 will not apply to the import of 12 Lakh Metric ton of crushed and de-oiled GM soya cake (only Non-living organism) under ITC HS codes 23040020 and 23040030 till 31st October, 2021 or until further orders, whichever is earlier, only from Nhava Sheva (INNSA1) port and LCS Petrapole (INPTPB).

4. Strict monitoring of import quantity of the above items through the designated ports shall be carried out by CBIC through the customs authorities at the respective ports to ensure that the quantity of 12 lakh Metric ton is not breached.

**Effect of the Notification:** Application of provision as in Condition 6(b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC (HS) 2017 is relaxed to allow imports of 12 Lakh Metric ton of crushed and de-oiled GM soya cake (only Non-living organism) under ITC HS codes 23040020 and 23040030 from Nhava Sheva (INNSA1) port and LCS Petrapole (INPTPB), till 31st October, 2021 or until further orders, whichever is earlier.

This issues with the approval of the Minister of Commerce & Industry.


AMIT YADAV, Dir. Genl. of Foreign Trade
& Ex-officio Addl. Secy.

S.O. (E): In exercise of powers conferred by Section 3 read with Section 5 of FT(D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the provision in Para 3 of Notification no. 20/2015-20 dated 24th August 2021 as under --

The following (3) ports are included in addition to the existing (2) ports of Nhava Sheva (INNSA1) port and LCS Petrapole (INPTPB) –

i. Mumbai Sea Port (INBOM1)
ii. Tuticorin Sea Port (INTUT1)
iii. Vishakhapatnam Sea Port (INVTZ1)

2. All other conditions as mandated under Notification 20/2015-20 dated 24th August 2021 shall continue to apply.

Effect of the Notification: The ports of Mumbai Sea Port (INBOM1), Tuticorin Sea Port (INTUT1), Vishakhapatnam Sea Port (INVTZ1) have been additionally included for allowing imports as under Notification 20/2015-20 dated 24.08.2021.

This issues with the approval of the Minister of Commerce & Industry.

(Amit Yadav)
Director General of Foreign Trade
Ex-officio Addl. Secretary to the Government of India

वाणिज्य एवं उद्योग मंत्रालय
(वाणिज्य विभाग)
(विदेश व्यापार महानिदेशालय)

नई दिल्ली, 25 सितम्बर, 2021
र. 32/2015-2020

विषय: अधिसूचना सं. 20/2015-20 दिनांक 24.08.2021 और अधिसूचना सं. 23/2015-2020 दिनांक 03.09.2021 के क्रम में आयात के पत्तनों को शामिल करना।

कार्यालय: 3966(ब)—समय-समय पर यथासंशोधित विदेश व्यापार (विकास एवं विनियम) अधिनियम, 1992 की धारा 5 के साथ पत्तित धारा 3 और विदेश व्यापार नीति, 2015-2020 के पैरा 1.02 और 2.01 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्र सरकार प्रतिदिन अधिसूचना सं. 23/2015-20 दिनांक 03.09.2021 और अधिसूचना सं. 25/2015-20 दिनांक 13.09.2021 के साथ पत्तित अधिसूचना सं. 20/2015-20 दिनांक 24.08.2021 के पैरा 3 के प्रावधान को निम्नानुसार संशोधित करती हैं:

उपर उल्लिखित अधिसूचनाओं में यथावर्णित मौजूदा (5) पत्तनों के अतिरिक्त निम्नलिखित (2) पत्तनों को शामिल किया जाता है—

i. घोषालांग (आईएनजीजेएक्सबी)

5428 GI/2021

(1)
ii. Kolkata Port Trust (India Port Authority)

2. The following ports are included in addition to the existing ports as stated in the Notifications mentioned above:

   i. Ghojadanga LCS (INGJXB)
   ii. Kolkata (INCCU1)

   All other conditions as mandated under Notification No. 20/2015-20 dated 24.08.2021 shall continue to apply.

Effect of the Notification: The ports of Ghojadanga LCS (INGJXB) and Kolkata (INCCU1) have been additionally included for allowing imports under Notification No. 20/2015-20 dated 24.08.2021.

This issues with the approval of Minister of Commerce & Industry.


AMIT YADAV, Director General of Foreign Trade
& Ex-officio Addl. Secy.

S.O.(E): In exercise of powers conferred by Section 3 read with Section 5 of FT (D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Central Government hereby amends the provision in Para 3 of Notification no. 20/2015-20 dated 24.08.2021 read with Notification No. 23/2015-20 dated 03.09.2021, Notification No. 25/2015-20 dated 13.09.2021 and Notification No. 32/2015-2020 dated 25.09.2021 as under:

The following (1) port is included in addition to the existing (7) ports as stated in the Notifications mentioned above –

1. Ranaghat Railway Station (INRNG2)


Effect of the Notification: The port of Ranaghat Railway Station (INRNG2) has been additionally included for allowing imports under Notification No. 20/2015-20 dated 24.08.2021.

This issues with the approval of Minister of Commerce & Industry.

(Amit Yadav)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

वाणिज्य एवं उच्चोग मंत्रालय
(वाणिज्य विभाग)
(विदेश व्यापार महानिदेशालय)
अधिसूचना

नई दिल्ली, 13 सितंबर, 2021
सं. 25/2015-2020

विषय : दिनांक 24.08.2021 की अधिसूचना सं. 20/2015-20 के क्रम में आयात की अंतिम तिथि पर सूचीकरण।

कः.आ. 3708(अ)—समय—समय पर यथा संशोधित विदेश व्यापार (विकास एवं विनियमन) अधिनियम 1992 की धारा 5 के साथ पठित धारा 3 और विदेश व्यापार नीति, 2015-2020 के पैरा 1.02 और 2.01 के तहत प्रदत्त सालिन का प्रयोग करते हुए, केन्द्र सरकार उत्तरदायी दिनांक 24.08.2021 की अधिसूचना सं. 20/2015-20 के पैरा 3 के प्रावधान को मिमांसात्मक संशोधित करती है—

दिनांक 24.08.2021 की अधिसूचना सं. 20 के पैरा 3 में यथा चलितखिन आयात की अंतिम तिथि 31.10.2021 को संशोधित करके मिमांसात्मक पड़ा जाएगा 'शिपमेंट की अंतिम तिथि अथवा लदान के बिल की तिथि (अनुमान समुदाय पतनों के मामलों में) अथवा लौरी रसीद की तिथि (एवंसीएस पेट्रोपोल के मामले में)' दिनांक 31.10.2021 अथवा अगले आदेशों तक, जो भी पहले हो, होगी। इसके अलावा, दिनांक 31 अक्टूबर, 2021 को या इससे पहले जारी किए गए लदान बिल/लौरी रसीद के साथ इन मदद की आयात खेप को दिनांक 31 जनवरी, 2022 के बाद सीमा शुल्क विभाग द्वारा अनुमति नहीं दी जाएगी।

अधिसूचना का प्रभाव : दिनांक 24.08.2021 की अधिसूचना सं. 20/2015-20 के तहत आयातों हेतु शिपमेंट की अंतिम तिथि अथवा लदान बिल के जारी होने की तिथि अथवा लौरी रसीद की तिथि 31.10.2021 है। दिनांक 31 अक्टूबर, 2021 को या इससे पहले जारी किये गए लदान बिल/लौरी रसीद के साथ इन मदद की आयात खेप को दिनांक 31 जनवरी, 2022 के बाद सीमा शुल्क विभाग द्वारा अनुमति नहीं दी जाएगी।
MINISTRY OF COMMERCE AND INDUSTRY
(Department of Commerce)
(DIRECTORATE GENERAL OF FOREIGN TRADE)
NOTIFICATION
New Delhi, the 13th September, 2021
No. 25/2015-2020

Subject: Clarification on last date of import in continuation of Notification No. 20/2015-20 dated 24.08.2021.

S.O. 3708(E),—In exercise of powers conferred by Section 3 read with Section 5 of FT (D&R) Act, 1992 and paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the provision in Para 3 of Notification No. 20/2015-20 dated 24.08.2021 as under:-

The last date of import, 31.10.2021, as mentioned in Para 3 of Notification number 20 dated 24.8.2021, is amended to read as "Last date of shipment or Bill of Lading date (in case of permitted seaports) or Lorry Receipt date (in case of LCS Petrapole)" shall be 31.10.2021 or until further orders, whichever is earlier. Further, import consignments of these items with Bill of Lading/Lorry Receipt issued on or before 31st October, 2021 shall not be allowed by Customs beyond 31st January 2022.

Effect of the Notification: For imports under Notification 20/2015-20 dated 24.08.2021, the last date of shipment or date of issuance of the Bill of Lading or Lorry Receipt date is 31.10.2021. Import consignments of these items with Bill of Lading/Lorry Receipt issued on or before 31st October, 2021 shall not be allowed by Customs beyond 31st January 2022.

This issues with the approval of Minister of Commerce & Industry.


AMIT YADAV, Director General of Foreign Trade & Ex-officio Addl. Secy.
F. No. 401/54/2021-Cus-III
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes & Customs)

North Block, New Delhi
dated, 28th August, 2021

To
Principal Chief Commissioner of Customs (Nhava Sheva/Kolkata)
Principal Commissioner of Customs (Nhava Sheva-I/Kolkata Preventive)

Subject: - Relaxation in applicability of provision in Para 6 (b) of General Notes
Regarding Import Policy Schedule – I (Imports) of the ITC(HS) 2017, Schedule – I
(Import Policy)-reg

Sir,

Kind reference is invited to Notification No. 20/2015-2020 dated 24th August 2021
issued by the DGFT on the above-mentioned subject (copy enclosed).

2. It is stated that vide the above-mentioned Notification, DGFT has relaxed the provision
in Para 6 of General Notes Regarding Import Policy, Schedule – I (Imports) of the ITC(HS),
2017 for facilitating the import of 12 Lakh Metric tons of crushed and de-oiled GM soya cake
(only Non-living organism) under ITC HS codes 23040020 and 23040030 till 31st
October, 2021 only through Nhava Sheva (INNSA1) port and LCS Petrapole (INPTPB).

3. With regard to monitoring of the quantities, CBIC has already taken up the issue with
DGFT vide O.M. No. 401/54/2021-Cus.III dated 19.08.2021 (copy enclosed) and the
procedure in that regard is yet to be finalised. However, in the interest of urgent requirement
in the domestic market, the subject goods may be allowed to be cleared as per the above
relaxation and quantity cleared may be monitored and reported to the Board on a daily basis as
per proforma in Annexure -I.

4. Further, it is informed that, FSSAI vide letter F.No.I-1691/FSSAI/Imports/2017-
Misc.issues dated 4.08.2021 (copy enclosed), has conveyed that since this particular import
commodity, (GM soya de-oiled cake) is not consumed by humans, the same would not come
under the purview of Food Safety and Standards Authority of India (FSSAI).

5. In this regard, to distinguish other Non-GM commodities or ones fit for human
consumption, this office has already taken up the issue with DG Systems and NCTC vide O.M.
No. 401/54/2021-Cus.III dated 26.08.2021 (copy enclosed) for mandatorily seeking additional
details such as Food/Pharma/Non-Food grade and GM Status of such product from the importer
in the Bill of Entry for effective monitoring of import through the Risk Management System.
These changes are likely to be introduced soon for proper monitoring and facilitation.

6. Board desires that the concerned officers in your jurisdiction may be immediately and
suitably sensitised about the above-mentioned changes and ensure that the import of
consignments of crushed and de-oiled GM soya cake (only Non-living organism) are facilitated expeditiously.

Encl: As above

Yours faithfully,

(Kevin Boban)
Under Secretary to the Government of India

Copy to:
1) Additional Director General,
   National Customs Targeting Centre (NCTC),
   Mumbai 13, Sir Vithaldas Thakersey Marg,
   Opp. Patkar Hall, New Marine Lines, Mumbai-400020

2) The Director General,
   Directorate General of Systems & Data Management,
   4th & 5th Floor, Hotel Samrat, Chanakyapuri, New Delhi-110021

Annexure-I

Daily Monitoring report for Import of Genetically modified Soya de-oiled Cake

<table>
<thead>
<tr>
<th>Port</th>
<th>Reporting Date:</th>
</tr>
</thead>
<tbody>
<tr>
<td>CTH</td>
<td>Number of BE cleared previous Day</td>
</tr>
<tr>
<td></td>
<td></td>
</tr>
</tbody>
</table>
To
Principal Chief Commissioner of Customs, Mumbai zone-I,
Principal Chief Commissioner of Customs, Preventive, Tiruchirappalli Zone,
Chief Commissioner of Central Goods & Services Tax, Visakhapatnam Zone,
Principal Commissioner of Customs, Visakhapatnam, Port Area, Visakhapatnam,
Commissioner of Customs, Import-I, New Custom House, Ballard Estate, Mumbai,
Commissioner of Customs, Custom House, New Harbour Estate, Tuticorin.

Subject: Relaxation in applicability of provision in Para 6 (b) of General Notes Regarding Import Policy Schedule - I (Imports) of the ITC(HS) 2017, Schedule - I (Import Policy)-reg

Sir,


2. It is stated that vide the above-mentioned Notifications, DGFT has relaxed the provision in Para 6 of General Notes Regarding Import Policy, Schedule - I (Imports) of the ITC(HS), 2017 for facilitating the import of 12 Lakh Metric tons of crushed and de-oiled GM soya cake (only Non-living organism) under ITC HS codes 23040020 and 23040030 till 31st October, 2021 only through Nhava Sheva (INNSAl) port, LCS Petrapole (INPTPB), Mumbai Sea Port (INBOM1), Tuticorin Sea Port (INTUT1) and Visakhapatnam Sea Port (INVTZ1).

3. With regard to monitoring of the quantities, CBIC has already taken up the issue with DGFT vide O.M. No. 401/54/2021-Cus.III dated 19.08.2021 (copy enclosed) and the procedure in that regard is yet to be finalised. However, in the interest of urgent requirement in the domestic market, the subject goods may be allowed to be cleared as per the above relaxation and quantity cleared may be monitored and reported to the Board on a daily basis as per proforma in Annexure-I.

4. Further, it is informed that, FSSAI vide letter F.No.I-1691/FSSAI/Imports/2017-Misc.issues dated 4.08.2021 (copy enclosed), has conveyed that since this particular import commodity, (GM soya de-oiled cake) is not consumed by humans, the same would not come under the purview of Food Safety and Standards Authority of India (FSSAI).

5. In this regard, to distinguish other Non-GM commodities or ones fit for human consumption, this office has already taken up the issue with DG Systems and NCTC vide O.M. No. 401/54/2021-Cus.III dated 26.08.2021 (copy enclosed) for mandatorily seeking additional details such as Food/Pharma/Non-Food grade and GM Status of such product from the importer in the Bill of Entry for effective monitoring of import through the Risk Management System. These changes are likely to be introduced soon for proper monitoring and facilitation.
6. Board desires that the concerned officers in your jurisdiction maybe immediately and suitably sensitised about the above-mentioned changes and ensure that the import of consignments of crushed and de-oiled GM soya cake (only Non-living organism) are facilitated expeditiously.

Encl: As stated above

Yours faithfully,

( Kevin Boban)
Under Secretary to the Government of India

Copy to:

1) All Principal Chief Commissioner/Chief Commissioner of Customs/Customs (Preventive),
2) All Principal Chief Commissioner/Chief Commissioner of Central Tax and Customs,
3) All Principal Commissioner/Commissioner of Customs / Custom (Preventive),
4) All Principal Commissioner/Commissioner of Central Tax and Customs

- For information and further request to take note of the above port and quantity restrictions and issue suitable Public Notices to sensitize the trade immediately for declaration of GM/Non GM status and Food/Non Food for the above mentioned tariff items, a the time of filing of the Bill of Entry.

For information to:
1) Additional Director General,
   National Customs Targeting Centre (NCTC),
   Mumbai 13, Sir Vithaldas Thakersey Marg,
   Opp. Patkar Hall, New Marine Lines, Mumbai-400020
2) The Director General,
   Directorate General of Systems & Data Management,
   4th & 5th Floor, Hotel Samrat, Chanakyapuri, New Delhi-110021

Annexure-1

Daily Monitoring report for Import of Genetically modified Soyab de-oiled Cake

<table>
<thead>
<tr>
<th>Port</th>
<th>Reporting Date</th>
</tr>
</thead>
<tbody>
<tr>
<td>CTH</td>
<td>Number of BE cleared previous Day</td>
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</tbody>
</table>
Relaxation in applicability of provision in Para 6 (b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC(HS) 2017, Schedule – I (Import Policy)-reg

From: Kevin Boban <kevin.leon@gov.in> Sat, Sep 25, 2021 09:17 PM
Subject: Relaxation in applicability of provision in Para 6 (b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC(HS) 2017, Schedule – I (Import Policy)-reg

To: Rajesh Jindal <Rajesh.Jindal@gov.in>, Ranjan Khanna <Ranjan.khanna@gov.in>
Cc: R. Ananth <dircus@nic.in>

Sir,

Please find attachments on the above mentioned subject.

In this regard, it is stated that DGFT has relaxed the provision in Para 6 of General Notes Regarding Import Policy, Schedule – I (Imports) of the ITC(HS), 2017 for facilitating the import of 12 Lakh Metric tons of crushed and de-oiled GM soya cake (only Non-living organism) under ITC HS codes 23040020 and 23040030 till 31st October, 2021 through Ghojadanga LCS(INGJXB) and Kolkata port (INCCU1).

Board desires that the concerned officers in your jurisdiction maybe immediately and suitably sensitised about the above-mentioned changes and ensure that the import of consignments of crushed and de-oiled GM soya cake (only Non-living organism) are facilitated expeditiously.

The quantity cleared may be monitored and reported to the Board on a daily basis as per proforma in Annexure attached herewith.

Thanks and regards

Kevin Boban
Under Secretary (Customs III/VI)
Central Board of Indirect Taxes and Customs
Department of Revenue
North Block, New Delhi

Daily report format.xlsx
10 KB

Notification 23 dated 3Sept2021 - Eng.pdf
425 KB

DGFT Notification 32 dated 25Sept2021 - GoI Gazette.pdf
1 MB

GM Notification (1).pdf
F. No. 401/54/2021-Cus-III
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes & Customs)
North Block, New Delhi
dated, 12th October, 2021

To,

The Chief Commissioner of Customs, Kolkata Zone,
The Commissioner of Customs (Preventive), Kolkata

Subject: - Relaxation in applicability of provision in Para 6 (b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC(HS) 2017, Schedule – I (Import Policy)-reg

Sir,


2. It is stated that vide the above -mentioned Notifications, DGFT has relaxed the provision in Para 6 of General Notes Regarding Import Policy, Schedule – I (Imports) of the ITC(HS), 2017 for facilitating the import of 12 Lakh Metric tons of crushed and de-oiled GM soya cake (only Non-living organism) under ITC HS codes 23040020 and 23040030 till 31st October, 2021 only through Nhava Sheva (INNSA1) port, LCS Petrapole (INPTPB), Mumbai Sea Port (INBOMI), Tuticorin Sea Port (INTUT1), Visakhapatnam Sea Port (INVTZ1), Ghojadanga LCS (INGJXB), Kolkata Port (INCCUI) and Ranaghat Railway Station (INRNG2).

3. Ranaghat Railway Station has been added vide Notification No 36/2015-2020 dated 8th October, 2021 for allowing imports under Notification No. 20/2015-20 dated 24.08.2021. Further, necessary changes have been made in ICEGA TE wherein importers can specify whether the items imported under ITC HS Codes 23040020 and 23040030 are genetically modified or not. In this regard, Customs officers are requested to ensure that importers importing soya under the subject HS Codes specify the GM status in ICEGATE.

4. Board desires that the concerned officers in your jurisdiction maybe immediately and suitably sensitised about the above-mentioned changes and ensure that the import of consignments of crushed and de-oiled GM soya cake (only Non-living organism) are facilitated expeditiously. The subject goods may be allowed to be cleared as per the above relaxation and quantity cleared may be monitored and reported to the Board on a daily basis as per proforma in Annexure -1.

Yours faithfully,

(Kevin Boban)
Under Secretary to the Government of India

Encl: As stated above

Copy for Information :

1. The Principal Commissioner (Customs & EP), CBIC, North Block
Annexure-I

Daily Monitoring report for Import of Genetically modified Soya de-oiled Cake

<table>
<thead>
<tr>
<th>CTH</th>
<th>Number of BE cleared previous Day</th>
<th>Quantity cleared previous day</th>
<th>Number of BE cleared since 24th August 21</th>
<th>Quantity cleared since 24th August 21</th>
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